

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI**

**O.A NO. 570 OF 2024**

**IN THE MATTER OF:**

News item titled "Major fire breaks out at Bhagtanwala Dump" appearing in The Tribune dated 11.05.2024

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Place: New Delhi  
Dated: 24.08.2024

IN THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,

NEW DELHI

OA NO. 570/2024

IN THE MATTER OF: -

SUBJECT: NEWS ITEM TITLED "MAJOR FIRE BREAKS OUT AT BHAGTANWALA DUMP" WHICH APPEARED IN THE "THE TRIBUNE" DATED 11.5.2024.

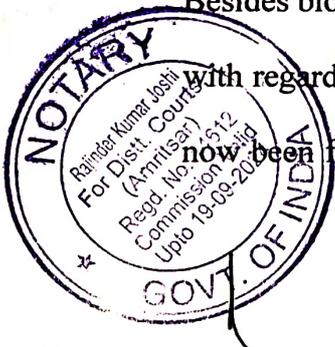
**REPORT ON BEHALF OF COMMISSIONER, MUNICIPAL CORPORATION, AMRITSAR**

I, Harpreet Singh, IAS presently working as Commissioner, Municipal Corporation, Amritsar, do hereby solemnly affirm and declare as hereunder: -

1. Municipal Corporation Amritsar had awarded a contract to M/s Amritsar MSW Limited to undertake the bioremediation of legacy waste at the Bhagtanwala dumping site and also for processing and disposal of fresh waste, but the concessionaire i.e. M/s Amritsar MSW Limited has utterly failed to perform its duties.

2. MC Amritsar has issued multiple notices to the firm, but the concessionaire has failed to restart the bioremediation work after initial remediation activities.

Besides bioremediation, the performance of the concessionaire is abysmally poor with regard to collection and processing of fresh waste. Hence, a committee has now been formed at state level (with SWM experts and legal experts) to review



*Harpreet*

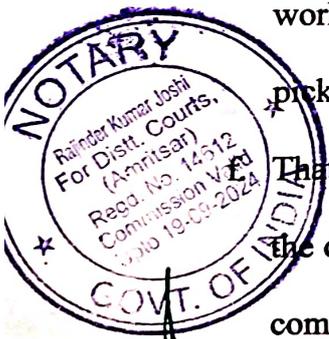
the contract and terminate the concession agreement with the present concessionaire, if necessary.

3. That, this fire incident happened at about 9 p.m. on the night of 10<sup>th</sup> May 2024 at Bhagtanwala dumping site, and the fire was controlled within 4 hours. That, it is also worth to mention that none of fire incident of such scale had taken place before this one.

4. To ensure that this type of fire incident never happens in the future, Municipal Corporation Amritsar has various steps to prevent the fire incidents in future, which are as following :

- a. MC Amritsar has deputed 2 fire tenders permanently at the dumping site, which are equipped with water tank and suitable chemicals for immediate action against the fire incidents.
- b. MC Amritsar has installed a bore well at the dumping ground for onsite supply of water for immediate action against the fire incidents in future.
- c. MC Amritsar has also installed the gate at the entrance of the dumping site and completed the boundary wall around the dumping site.
- d. MC Amritsar has deputed permanent security guards at the entrance of the dumping site to prevent the entrance of unauthorized person in the premises of dumping site.
- e. MC Amritsar started the awareness programs to aware the rag pickers working at the dumping site and also issued the identity card to the rag pickers who are working at the dumping site.

That, the MC Amritsar has augmented the capacity of composting pad at the dumping site and has started the composting of fresh wet waste on the composting pad.



*Randeep*

g. That MC Amritsar, is also installing the methane gas detector at the dumping site to identify the concertation of methane gas at the dumping site so that the preventive action can be taken before the fire incidents.

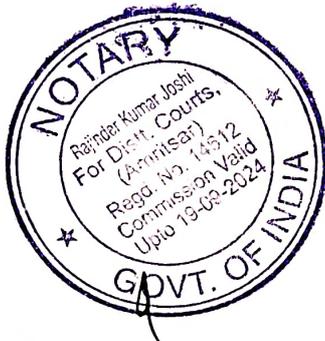
Municipal Corporation Amritsar will take all the precautionary measures to prevent such type of fire incidents at the dumping site in future. It is also worth mentioning that MC Amritsar has increased its processing of fresh waste at the risk and cost of concessionaire so as to reduce the Methane gas emissions, which shall reduce the risk of fire hazards.

It is requested that MC Amritsar is bound to provide safe and healthy environment to its citizens and is also bound to follow the SWM Rules, 2016 in letter and spirit.

*Harpreet,*  
DEPONENT

Verified at Amritsar that the contents of above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom

*Harpreet,*  
DEPONENT



I Know the deponent personally who has signed name Marked in my presence

Sr. No. 522 Date 23/08/2024  
Certified that the above statement has been declared on oath/affirmation before me today at Amritsar. The deponent has been identified by witness... *Harpreet, S W M MCA*  
The affidavit has been read over and explained to the deponent

*Harpreet,*  
RAJINDER KUMAR JOSHI  
Notary Public For Distt. Courts  
Amritsar

*Harpreet,*  
23/08/2024

